

>

Title : The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement regarding status of implementation of recommendations contained in the 11th Report of the Standing Committee on Water Resources on interlinking of rivers pertaining to the Ministry of Water Resources.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL):
Madam, I beg to lay this statement on the status of implementation of recommendations contained in the Eleventh Report of Standing Committee on Water Resources.

The Eleventh Report of Standing Committee on Water Resources (Fourteenth Lok Sabha) was laid in the Lok Sabha and Rajya Sabha on 22nd October, 2008. This Report is related to the examination of the subject of Interlinking of Rivers of the Ministry of Water Resources.

Action Taken Notes on the recommendations/observations contained in the above-said report of the Standing Committee had been sent to the Lok Sabha Secretariat on 17th June, 2009. There are 14 recommendations/observations in this report. These recommendations/observations mainly relate to undertake a study to assure the availability of water as indicated in National Perspective Plan, to take urgent and concerted measures to bring all the concerned States on one platform to arrive at the consensus for taking up work of DPRs, to render full assistance to concerned States in preparation of DPR of Intra-State links, to discuss threadbare with Nepal at highest level the issues related to portion of links of Himalayan Component in Nepal, to set up institutional/organizational set up suggested by IIMA, to enable timely completion of the Ken-Betwa Project, to ask the IWRFC to raise funds by issue of bonds or other suitable instruments to fund projects under ILR, to seek opinion of Ministry of Law and Justice on bringing water under the concurrent list or enactment of Laws under the provisions and Entry 56 of the Union list, to relook into some of the suggestions given by individual/experts/NGOs in their proposals on ILR, to take necessary steps to address apprehensions of the States as well as make efforts to implement the suggestions of the States both at the stage of preparation of DPR as well as implementation thereafter etc.

The present status of implementation of various recommendations made by the Committee is indicated in Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.